

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,  
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 2383/ 2017

1. Petitioner/ Appellant:- James Paul Hemrom &amp; Anr.

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- Hon'ble Mr. Justice Dr. S.N. Pathak

Name of Advocate Member:- Ms. Vandana Singh, Advocate

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that the D.S.E, Ranchi in presence of Advocate General undertakes that the amount of leave encashment will be deposited in the accounts of the petitioners within a week.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

*Pooja Kumari*  
.....  
Petitioner/ Plaintiff/Appellant

*Jhony Prakash*  
.....  
Respondent/O.P.

Sd/-  
(Dr. S.N. Pathak, J.)  
True Copy  
*Tunit*  
Secretary/Sr. P.A./P.A.  
22/09/2017



*Vandana Singh*  
Sign. of Advocate Member